IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

PRINCIPAL BENCH

CP/CA No. 350/2015

IN THE MATTER OF:

M/s. Shakti Hotels Pvt. Ltd.

APPLICANT / PETITIONER

And

Securocup Securities India Pvt. Ltd.

RESPONDENT

SECTION:

Under Section 391-394, 100-104 of the Companies Act

Order delivered on 16.02.2018

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR HON'BLE PRESIDENT

SH. S. K. MOHAPATRA HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the RD(NR), Delhi

Mr. Manish Raj, Company Prosecutor

For the Income Tax Deptt.

Mr. Omkar Singh for Ms. Lakshmi Gurung,

Advocate

For OL (Delhi)

Mr. Ajeyo Sharma for Mr. Amish Tandon, Adv.

ORDER

On behalf of Ms. Lakshmi Gurung, standing Counsel for the Income Tax Department, a request for adjournment has been made on the ground that she is not well.

However, the record shows that Income Tax Department has not filed its report. Report shall be filed before the next date of hearing with a copy in advance to the Counsel for the petitioner. No further adjournment for filing of report shall be granted. Objections have been filed by the RD and the same shall be heard on the next date of hearing.

List the matter on 5th March, 2018.

(M. M. KUMAR) PRESIDENT

(S. K. MOHAPATRA) MEMBER (TECHNICAL)

16.02.2018